

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

T.A. NO. 801/86

: Date of order : 21.4.93.

Kanhyalal

: Applicant.

Mr. J. K. Kaushik

: Counsel for the applicant.

VERSUS

Railway Divisional

Manager, Western Railway,

: Respondents.

Jaipur & Anr.

Mr. Manish Bhandari

: Counsel for the Respondents.

CORAM:

Hon'ble Mr. B. B. Mahajan, Administrative Member

Hon'ble Mr. Gopal Krishna, Judl. Member

PER HON'BLE MR. B. B. MAHAJAN, ADMINISTRATIVE MEMBER

Applicant had filed a Civil Suit in the Court of Munsif & Judicial Magistrate, Sambhar, against the order dated 3.6.1985 regarding his reversion from the post of Junior Clerk. He had also filed this application under order 39 Rules 1 and 2 C.P.C. before the learned Munsif for temporary injunction in that case.

The learned Munsif vide order dated 17.6.1985 directed that the status quo should be maintained till the reply is filed by the respondents. The applicant has been transferred to this Tribunal under Section 29 of the Administrative Tribunals Act.

2

A perusal of the proceedings shows that the interim order issued by the learned Munsif has not been vacated subsequently. The learned counsel for the applicant also states that the applicant has been continuing to work as Junior Clerk in compliance with the interim order of the Munsif. There is no question of vacation of that interim order now after a period of 8 Years. The interim order is, therefore, confirmed. In case the applicant has continued to work on the post of Junior Clerk so far in accordance with the interim order of the learned Munsif, he shall not be reverted till the disposal of the main suit which is also stated to have been transferred to this Tribunal under Section 29 of the Administrative Tribunals Act.

The T.A. stands disposed of. No order as to costs.

GK
(GOPAL KRISHNA)
Judl. Member

B.B. MAHAJAN
Adm. Member
